

ITEM NO.10

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7950/2014

(Arising out of impugned final judgment and order dated 02/05/2014 in CRLA No. 361/1992 passed by the High Court of Judicature at Allahabad)

MUJAMMIL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln. (s) for bail and exemption from filing O.T. and impleadment)

Date : 31/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Mr. J.C. Gupta, Sr. Adv.
Mr. S.R. Singh, Sr. Adv.
Mr. Avnish Singh, Adv.
Mr. Ankur Yadav, Adv.
Mr. Yash Pal Dhingra, Adv.

For Respondent(s)

Mr. Fakhruddin, Sr. Adv.
Mr. Shakeel Ahmed, Adv.
Sadiya, Adv.
Mr. Ansar Ahmad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter dated 29-10-2014 circulated by learned counsel for the petitioners, the Special Leave Petition is adjourned for four weeks for filing additional documents.

(VISHAL ANAND)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER